

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 123 of 2014 & IA No. 220 of 2014
and
Appeal No. 141 of 2014 & IA No. 240 of 2014**

Dated : 18th December, 2014

**Present: Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

In the matter of :

Appeal No. 123 of 2014 & IA No. 220 of 2014

Reliance Infrastructure Ltd. ... Appellant(s)

Versus

Wardha Power Company Ltd. & Anr. ... Respondent(s)

Counsel for the Appellant (s): Mr. Hasan Murtaza
Ms. Malaika Prasad

Counsel for the Respondent(s): Mr. Anand K. Ganesan
Mr. Buddy A. Ranganadhan for MERC

Appeal No. 141 of 2014 & IA No. 240 of 2014

Sai Wardha Power Ltd. ... Appellant(s)

Versus

Reliance Infrastructures Ltd. & Anr. ... Respondent(s)

Counsel for the Appellant (s): Mr. Anand K. Ganesan

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Counsel for the Respondent(s): Mr. Hasan Murtaza
 Ms. Malaika Prasad for R-1
 Mr. Buddy A Ranganadhan for R-2

ORDER

Learned counsel for the parties seek adjournment on the ground that the matter is in the advanced stage of settlement. Accordingly, the matter is adjourned for reporting on settlement for **6th January, 2015.**

(Justice Surendra Kumar)
Judicial Member

(Rakesh Nath)
Technical Member

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